

FORM A**PUBLIC ANNOUNCEMENT**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EXPERTUS INFOTECH PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	EXPERTUS INFOTECH PRIVATE LTD
2.	Date of incorporation of corporate debtor	18.12.2001
3.	Authority under which corporate debtor is incorporated / registered	ROC- CHENNAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200TN2001PTC048176
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Office: 180, Kodambakkam High Road, Nungambakkam, Chennai – 600034 Principal Office: No.9/10 Gokul Tower 4th Floor, CP Ramasamy Road, Alwarpet, Chennai- 600080
6.	Insolvency commencement date in respect of corporate debtor	20.12.2024
7.	Estimated date of closure of insolvency resolution process	18.06.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rosita Fernando IBBI/IPA-003/ICAI-N-00452/2024-2025/14405
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No 245, 11 th Street, Kothari Nagar, Ramapuram, Chennai 600080 rositafernando@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No 245, 11 th Street, Kothari Nagar, Ramapuram, Chennai 600080 eiplcirp@gmail.com
11.	Last date for submission of claims	04.01.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As contained in S.No.10



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the EXPERTUS INFOTECH PRIVATE LIMITED on 20.12.2023.

The creditors of EXPERTUS INFOTECH PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 04.01.2025 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Rosita Fernando

Rosita Fernando

Interim Resolution Professional

(IBBI/IPA-003/ICAI-N-00452/2024-2025/14405)

Date: 23.12.2024

Place : Chennai

